

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK
O. A. NO. 260/00306 OF 2014
Cuttack this the 19th day of May, 2014**

**CORAM
HON'BLE MR. A.K.PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C.MISRA, MEMBER (ADMN.)**

Urmila Rout, aged about 38 years,
W/o- Bijay Kumar Das,
At present working as SSE(Electrical),
O/O. Dy. C.E.E./MCS/E.Co.Rly,
Permanent resident of
Plot No.1294/4, Nayapalli, Bhubaneswar-12,
Dist. Khurda, Odisha.

.....Applicant

Advocate(s)- M/s- N.R. Routray, Smt. J. Pradhan, T.K. Choudhury, S.K.Mohanty

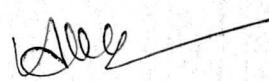
VERSUS

Union of India represented through

1. The General Manager,
East Coast Railway, E.Co.R Sadan,
Chandrasekharpur, Bhubaneswar, Dist-Khurda.
2. Divisional Railway Manager/
East Coast Railway/ Khurda Road Division,
At/PO- Jatni, Dist- Khurda.
3. Divisional Railway Manager(P)/
East Coast Railway/ Khurda Road Division,
At/PO- Jatni, Dist- Khurda.
4. Senior Divisional Electrical Engineer/
East Coast Railway/ Khurda Road Division,
At/PO- Jatni, Dist- Khurda.
5. Workshop Personnel Officer/
East Coast Railway, Carriage Repair Workshop,
Mancheswar, Bhubaneswar, Dist- Khurda.
6. Deputy Chief Electrical Engineer/
East Coast Railway, Carriage Repair Workshop,
Mancheswar, Bhubaneswar, Dist- Khurda.

..... Respondents

Advocate(s)..... Mr. T. Rath



ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Learned Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. The case of the applicant in nutshell is that having been transferred from the office of the Dy. CEE/W/S/MCS to office of Sr. DEE/G/KUR, she submitted a representation on 09.04.2014 seeking cancellation of her transfer. The said representation was considered by the authorities but was rejected vide Annexure-A/6. Against the said rejection order, applicant submitted an appeal to DRM, Khurda Road Division (Respondent No.2) on 27.04.2014 stating therein that her transfer will create disharmony and dislocation in her family, besides the study of her children will also hamper. Mr. Routray, Ld. Counsel submitted that till date applicant has not received any reply on the said appeal submitted to the DRM and he will be satisfied if this O.A. is disposed of with direction to the DRM to dispose of the same and till then she should not be relieved.

3. On the other hand, Mr. Rath, has tried to justify the transfer of the applicant by stating that since both husband and wife ^{ve b} has been transferred and posted to Khurda Road staying the order will create ~~administrative~~ inconvenience to the Administration.

4. It is the specific case of the applicant that no decision has been received by ^e hr on the appeal submitted on 27.04.2014. This being a matter of transfer and applicant's interim prayer for staying the operation of the order of transfer, we feel it expedient for the sake of justice to dispose of this O.A.

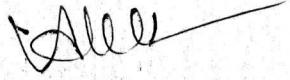
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5. Without going into the merit of this case, at this stage, we do so by directing the Respondent No.2 to consider and dispose of the appeal as per Rules within a period of 30 days from the date of receipt of copy of this order and communicate the result thereof to the applicant. Till such time the status quo in respect of the relieve of the applicant shall be maintained.

6. With the above observation and direction, this O.A. is disposed of.

7. As agreed to by Ld. Counsel for both the sides, copy of this O.A., along with the copy of this order, be transmitted to Respondent Nos. 2, 3 and 6 by Speed Post at the cost of the applicant, for which Shri Routray undertakes to furnish the postal requisites by 22.05.2014.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER (Judl.)

K.B